

**COMMITTEE ON PAPERS LAID ON THE TABLE
(2021-2022)**

SEVENTEENTH LOK SABHA

80

EIGHTIETH REPORT

[Action Taken by the Government on the Recommendations/ Observations made by the Committee in their Thirty-Eighth Report (Seventeenth Lok Sabha) regarding the delay in laying of the Annual Reports and Audited Accounts of the Grih Kalyan Kendra (GKK), New Delhi.]

(Presented to Lok Sabha on 04.04.2022)



सत्यमेव जयते

**LOK SABHA SECRETARIAT
NEW DELHI
April 2022/ Chaitra 1944 (Saka)**

C O N T E N T S

	PAGE
COMPOSITION OF THE COMMITTEE ON PAPERS LAID ON THE TABLE (2021-2022)	(iii)
INTRODUCTION	(v)
<u>REPORT</u> Action Taken by the Government on the Recommendations/ Observations made by the Committee in their Thirty-Eighth Report (Seventeenth Lok Sabha) regarding the delay in laying of the Annual Reports and Audited Accounts of the Grih Kalyan Kendra (GKK), New Delhi.	1

APPENDICES

<u>Appendix-I</u> Reply showing Action Taken by Government on the Recommendations/ Observations made by the Committee in their Thirty-Eighth Report (Seventeenth Lok Sabha)	3
<u>Appendix-II</u> The Extracts of the Minutes of the sitting of the Committee held on 22.03.2022.	7

COMPOSITION OF COMMITTEE ON PAPERS LAID ON THE TABLE

LOK SABHA

(2021-2022)

Shri Ritesh Pandey

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Chairperson

MEMBERS

2. Dr. Shafiqur Rehman Barq
3. Shri Margani Bharat
4. Dr. A. Chellakumar
5. Shri Pallab Lochan Das
6. Shri Chowdhury Mohan Jatua
7. Choudhary Mehboob Ali Kaiser
8. Dr. Amol Ramsing Kolhe
9. Shri Raja Amareshwara Naik
10. Shri Jamyang Tsering Namgyal
11. Smt. Aparupa Poddar
12. Shri T.N. Prathapan
13. Shri S. Ramalingam
14. Shri Saptagiri Sankar Ulaka
15. Shri Ashok Kumar Yadav

SECRETARIAT

1. Smt. Suman Arora - Joint Secretary
2. Shri Uttam Chand Bharadwaj - Additional Director
3. Smt. Rajni Bhagat - Under Secretary

INTRODUCTION

I, the Chairperson of the Committee on Papers Laid on the Table, having been authorized by the Committee to present the Report on their behalf, present this Eightieth Report on the Action Taken by the Government on the recommendations/observations made by the Committee in the Thirty-Eighth Report (Seventeenth Lok Sabha) regarding delay in laying of the Annual Reports and Audited Accounts of the Grih Kalyan Kendra (GKK), New Delhi.

2. The Thirty-Eighth Report (Seventeenth Lok Sabha) was presented to Lok Sabha on 10.08.2021. The Ministry of Personnel, Public Grievances and Pensions, Department of Personnel and Training (DoPT) furnished their replies on 01.02.2022 indicating action-taken on the observations/ recommendations contained in the Thirty-Eighth Report. The Committee considered and adopted this Report at their sitting held on 22.03.2022.

3. The Committee place on record their appreciation of the valuable assistance rendered to them by the officials of the Lok Sabha Secretariat attached to the Committee.

4. The Observations/Recommendations of the Committee have been printed in bold letters at the end of the Report.

NEW DELHI
28th March, 2022
7 Chaitra, 1944 (Saka)

Ritesh Pandey
Chairperson
Committee on Papers Laid on the Table
Lok Sabha

COMMITTEE ON PAPERS LAID ON THE TABLE (2021-2022), LOK SABHA

REPORT

This Report of the Committee deals with the action-taken by the Government on the Recommendations/Observations made by the Committee on Papers Laid on the Table (2021-2022) in its Thirty-Eighth Report (17th Lok Sabha) which, dealt with the matter of the delays in laying the Annual Reports and Audited Accounts of the Grih Kalyan Kendra (GKK), New Delhi under the administrative control of the Ministry of Personnel, Public Grievances and Pensions, Department of Personnel and Training (DoPT), and which was presented to the Lok Sabha on 10.08.2021.

2. The Committee had made six Observations/Recommendations in its Thirty-Eighth Report (17th Lok Sabha). The action-taken reply to all the six Observations/Recommendations of the said Report were received from the Government on 01st February, 2022. Accordingly, the reply showing the action-taken by the Government on the Recommendations/Observations contained in the Thirty-Eighth Report (17th Lok Sabha) is given in Appendix-I.

3. The Committee note that the DoPT had failed to furnish the requisite action-taken reply within the stipulated time of 03 months from the date of the presentation of the original Report on GKK, New Delhi.

The Committee is discontented with the efforts made so far by, both, the DoPT and the GKK, as they laid the requisite documents of the GKK for the year(s) 2017-2018 and 2018-2019 on 02.02.2022, with delays of 37 and 25 months respectively, despite the assurance given by the representative of the GKK before the Committee during the oral evidence, that the requisite documents of those two years would be laid in the winter session of that year (2020). Further, the Committee note that the requisite documents for the year(s) 2019-2020 and 2020-

2021 have also not been laid before the Parliament, till date. The Committee hope that these pending requisite documents of GKK shall be laid before the Parliament, in the forthcoming session.

4. Further, in its action-taken reply, the DoPT submitted that the GKK has been advised by this Ministry to strictly follow the time schedule laid down by this Department for preparation and submission of Annual Report to this Ministry in future. The Committee recommend to the DoPT and the GKK to adhere to the recommendations of this Committee regarding laying of the requisite documents of an organisation before the Parliament, and also, to the timelines laid down by the Department for preparation and submission of these documents, so that the requisite documents of the GKK are laid by 31st December of respective financial year, from 2021-2022 onwards.

**New Delhi
22 March, 2022
1 Chaitra, 1944 (Saka)**

**Ritesh Pandey
Chairperson
Committee on Papers Laid on the Table
Lok Sabha**

APPENDIX-I
(vide paragraph 02 of the Report)

Reply Showing Action Taken on the Recommendations/ Observations Contained in the Thirty-Eighth Report of the Committee on Papers on the Table (Lok Sabha), Seventeenth Lok Sabha.

Grih Kalyan Kendra (GKK), New Delhi

Recommendation/Observation Serial No.16

The Committee is dismayed to learn that both Ministry of Personnel, Public Grievances and Pensions, (Department of Personnel and Training) and Grih Kalyan Kendra (GKK), New Delhi had failed to adhere to the Rule 237 of the General Financial Rules regarding laying of Annual Reports and Audited Accounts within nine months from the closure of the accounting year. The Committee observed that the last Annual Report and Audit Accounts of GKK laid by the Ministry was for the year 2016-17, that too, with a delay of more than 23 months. Whereas, the documents for years 2017-18, 2018-19 and 2019-2020 have not been laid as yet, against the stipulated date of 31.12.2018, 31.12.2019 and 31.12.2020 respectively, for laying of the documents. The Committee further note with concern that even in the preceding three years i.e., from 2013-14 to 2015-16, the Ministry had managed to lay the requisite documents in time, only once i.e., in the year 2015-16. The documents for the year 2013-14 and 2014-15 were laid with delays of 02 months and 04 months respectively. Although the GKK is serving a noble cause, the Committee is highly disappointed with the casual approach shown by both the Ministry and GKK in fulfilling their Parliamentary obligation to lay these documents within the stipulated time.

Reply of the Government.

It is humbly submitted that sincere efforts were made for timely submission of Audited Accounts and Annual Reports but the prevailing circumstances during the relevant period caused delay in laying of Annual Report of GKK in the Parliament. GKK has been advised by this Ministry to strictly follow the time schedule laid down by this Department for preparation and submission of Annual Report to this Ministry in future.

(Ministry of Personnel, Public Grievances and Pensions, Department of Personnel and Training O.M. No.29/04/2020-Welfare dated 14.01.2022)

Recommendation/Observation Serial No.17

The Committee was apprised that the delay for the year 2016-17 occurred due to non-constitution of GKK Board which resulted in delay in getting the approval of the requisite documents for that year. The Committee is of the strong view that constitution of the Board is a routine administrative process which should have been looked into, in time, by the Ministry to allow timely approval of important decisions and documents, including Annual Reports and Audited Accounts of GKK. The Committee strictly direct the Ministry to act swiftly in the administrative matters of the bodies under its control to avoid similar delays in future.

Reply of the Government

It is humbly submitted that sincere efforts were made for timely submission of Audited Accounts and Annual Reports but the prevailing circumstances during the relevant period caused delay in laying of Annual Report of GKK in the Parliament. GKK has been advised by this Ministry to strictly follow the time schedule laid down by this Department for preparation and submission of Annual Report to this Ministry in future.

(Ministry of Personnel, Public Grievances and Pensions, Department of Personnel and Training O.M. No.29/04/2020-Welfare dated 14.01.2022)

Recommendation/Observation Serial No.18

The Committee are further constrained to note that the GKK took 05 more months, for the year 2016-17, in getting the documents translated and printed even after obtaining the approval of Board in June 2019. The Committee firmly direct the Ministry to diligently draw a concrete time schedule, clearly indicating the target dates for each stage, beginning from the appointment of Auditors up to the laying of these documents before the Parliament and also, to ensure that the time schedule, hence drawn, is strictly adhered to, in future.

Reply of the Government

It is humbly submitted that sincere efforts were made for timely submission of Audited Accounts and Annual Reports but the prevailing circumstances during the relevant period caused delay in laying of Annual Report of GKK in the Parliament. GKK has been advised by this Ministry to strictly follow the time schedule laid down by this Department for preparation and submission of Annual Report to this Ministry in future.

(Ministry of Personnel, Public Grievances and Pensions, Department of Personnel and Training O.M. No.29/04/2020-Welfare dated 14.01.2022)

Recommendation/Observation Serial No.19

The Committee was further apprised that the delay for the year 2017- 18 was due to the transition of payments mode from manual receipts to online mode. The Committee, however, note that the delay in the year 2017- 18 and 2018-19 was due to the non-receipt of Audited Accounts from the Auditors. The Committee, therefore, recommend to the Ministry to take up the matter of delay in the auditing process with the Audit authorities to ensure that the pending audit work is completed at the earliest and no such delay takes place in future.

Reply of the Government

Annual Report and Audited Accounts for the year 2017-18 and 2018-19 of GKK, alongwith delay statement, have already been laid on the Table of Rajya Sabha on 22.12.2021. However, the same could not be laid on the Table of Lok Sabha as Lok Sabha was adjourned sine die on 22.12.2021. As regards Annual Report of GKK for the year 2019-20 and 2020-21, it is informed that Audited Accounts of both the years have been finalised which will shortly be placed before GKK Board for approval. Thereafter, the same will be laid on the Table of both the Houses in the forthcoming Parliament Session.

(Ministry of Personnel, Public Grievances and Pensions, Department of Personnel and Training O.M. No.29/04/2020-Welfare dated 14.01.2022)

Recommendation/Observation Serial No.20

The Committee would like to be made aware of the concrete steps taken by the Ministry to train its staff and auditors in the efficient use of the new online portal. The Committee recommends that such training be conducted for every employee and auditor concerned. The Committee further recommends that issues with the portal be taken up with the developers concerned with this portal in a timely fashion.

Reply of the Government

The website of GKK has now been constructed by National Informatics Centre (NIC). The matter of integration of payment gateway with website is being taken up by GKK, with the vendor, for expeditious action. After completion and operationalisation of the website, training will be organized for every employee of GKK as well as auditors concerned.

(Ministry of Personnel, Public Grievances and Pensions, Department of Personnel and Training O.M. No.29/04/2020-Welfare dated 14.01.2022)

Recommendation/Observation Serial No.21

The Committee strongly impress upon the Ministry to note that in case of a delay, due to unavoidable reasons, in laying of the Annual Report and Audited Accounts of any organisation/society/institution under its control, a statement explaining the reasons as to why the requisite documents could not be laid within the prescribed time period, should be laid on the Table of the House strictly within 30 days, as recommended by the Committee in its earlier Reports.

Reply of the Government

Recommendation/Observation of the Committee have been noted for compliance. In case there is delay in laying of Annual Report and Audited Accounts of an organisation under control of this Division, a Delay Statement explaining reasons of delay would be laid on the Table of the House within the stipulated period as recommended by the Committee.

(Ministry of Personnel, Public Grievances and Pensions, Department of Personnel and Training O.M. No.29/04/2020-Welfare dated 14.01.2022)

Committee On Papers Laid On The Table (2021-2022)

The Extracts of the Minutes of the sitting of the Committee held on 22.03.2022.

The Committee sat on Tuesday, 22nd March, 2022 from 15:00 to 16:00 in Committee Room "B", Parliament House Annexe, New Delhi.

Present

Shri Ritesh Pandey - ***Chairperson***

Members

2. Dr. A. Chellakumar
3. Shri Pallab Lochan Das
4. Choudhary Mehboob Ali Kaiser
5. Smt. Aparupa Poddar
6. Shri Ashok Kumar Yadav

Secretariat

1. Smt. Suman Arora - Joint Secretary
2. Shri Sundar Prasad Das - Director
3. Shri Uttam Chand Bharadwaj - Additional Director

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2. At the outset, the Chairperson welcomed the Members of the Committee to the sitting and apprised them about the agenda.

3. Thereafter, the Committee took up for consideration, the one draft Report and three Action-taken Reports on the following subjects:-

1. **X X X X X;**

2. Action- taken by the Government on the recommendations made by the Committee in their Thirty Eighth (17th Lok Sabha) regarding the delays in laying the Annual Reports and Audited Accounts of the Grih Kalyan Kendra, New Delhi under the administrative control of the Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training);

3. **X X X X X; and**

4. **X X X X X.**

4. After deliberations, the Report and Action- taken Reports as mentioned above have been adopted by the Committee and the Chairperson has been authorized by the committee, as per the factual verification of (narration portion) the Report/Action- taken Reports,to finalize and present these Reports/Action- takenReports to Lok Sabha.

5 to 11. **X** **X** **X** **X** **X**

The Committee then adjourned.
